

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Chief Justice's Secretariat)

Email: cjsec.highcourt@gmail.com

Subject: Compassionate appointment of Ms. Firdousa Akhter D/o Gh. Qadir and Sister of Late Shri Rafiq Ahmad Gilkar (Ex-Sr.Assistant) R/o Malteng, Sulaiman Teng, dalgate, Srinagar, in terms of SRO-43 of 1994

ORDER

No. 128 of 2023 / Psy

Dated: 08-02-2023

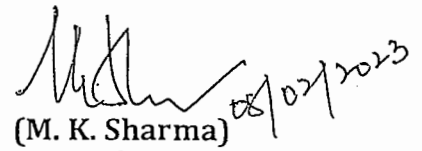
In pursuance of Jammu and Kashmir Compassionate Appointment Rules, 1994, Ms. Firdousa Akhter D/o Ghulam Qadir and Sister of Late Shri Rafiq Ahmad Gilkar (Ex-Sr. Assistant) R/o Malteng, Sulaiman Teng, dalgate, Srinagar is hereby substantively appointed as Orderly in the Pay Level SL 1 (14800-47100), in relaxation of the prescribed qualification in terms of Rule 7 of SRO 43 of 1994, and is posted as such in District cadre Srinagar against available vacancy.

The appointment of the applicant is subject to the condition that she shall acquire the requisite qualification (Matric) within a period of five years from the date of death of the deceased employee.

Note:

- i) The appointee shall join before the Principal District & Sessions Judge, Srinagar within a period of 21 days from the date of issuance of this order, who shall get all the testimonials of the appointee verified from the concerned authorities;
- ii) The appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate Ist Class to the effect that in case adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, his appointment shall be deemed cancelled ab-initio and he shall have no claim on his appointment.
- iii) The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.

By Order.


(M. K. Sharma)

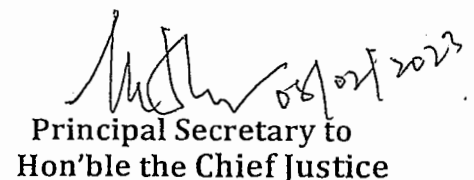
Principal Secretary to
Hon'ble the Chief Just

No.: 1377-83/PSY-594. Dated-08-02-2023

Copy to the:-

- 1 Registrar General, High Court of J&K and Ladakh at Jammu.
- 2 Registrar Vigilance, High Court of J&K and Ladakh at Jammu.
- 3 Registrar Rules, High Court of J&K and Ladakh at Jammu.
..... for information.
- 4 Pr. District & Sessions Judge, Srinagar for information and necessary action.
- 5 Director Finance, High Court of J&K Main wing, Jammu for information.

6 Ms. _____ for compliance.
I/C NIC for uploading on the High Court Website.


Principal Secretary to
Hon'ble the Chief Justice